

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF UNITY APPLIANCES LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                       |                                                                                                                                          |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of corporate debtor                                                                                                              | Unity Appliances Limited                                                                                                                 |
| 2.                          | Date of incorporation of corporate debtor                                                                                             | 1 <sup>st</sup> December, 2008                                                                                                           |
| 3.                          | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies – Mumbai, Maharashtra                                                                                             |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U51109MH2008PLC188547                                                                                                                    |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                    | 171-C, 17 <sup>th</sup> Floor Mittal Court C Wing, Nariman Point Mumbai - 400021                                                         |
| 6.                          | Insolvency commencement date in respect of corporate debtor                                                                           | 6 <sup>th</sup> May, 2021*                                                                                                               |
| 7.                          | Estimated date of closure of insolvency resolution process                                                                            | 1 <sup>st</sup> November, 2021                                                                                                           |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Girish Krishna Hingorani<br>Reg. No.: IBBI/IPA-002/IP-N00842/2019-20/12695                                                           |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <b>Add:</b> 5 C Mehta Sadan, S H Parelkar Marg, Dadar, Mumbai City, Maharashtra - 400028<br><b>Email:</b> girish2207@rediffmail.com      |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Add:</b> 5 C Mehta Sadan, S H Parelkar Marg, Dadar, Mumbai City, Maharashtra - 400028<br><b>Email:</b> cirp.unityappliances@gmail.com |
| 11.                         | Last date for submission of claims                                                                                                    | 25 <sup>th</sup> May, 2021*                                                                                                              |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | N.A.                                                                                                                                     |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N.A.                                                                                                                                     |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | <b>Weblink:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br><b>Physical Address:</b> N.A.     |

\*The order for appointment of the Interim Resolution Professional has been passed by the Hon'ble NCLT, Mumbai Bench on 6<sup>th</sup> May, 2021, but the same was informed to the Interim Resolution Professional on 11<sup>th</sup> May, 2021. Accordingly, time for submission of claims has been considered 14 days from 11<sup>th</sup> May, 2021.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Unity Appliances Limited on 6<sup>th</sup> May, 2021.

The creditors of Unity Appliances Limited, are hereby called upon to submit their claims with proof on or before 25<sup>th</sup> May, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

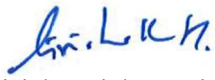
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13<sup>th</sup> May, 2021  
Place: Mumbai



  
Girish Krishna Hingorani  
Interim Resolution Professional